

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Dated : 10th July, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**IA-165 of 2013 & IA-174 of 2013
In DFR-413 of 2013**

**Shri Ganpat Khanderao Farande
Shri Subhas Khanderao Farande ... Appellant(s)**

Versus

**Maharashtra State Electricity Transmission
Corporation Ltd. & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Ms. Anagha S. Desai

Counsel for the Respondent (s): Mr. Buddy A. Ranganadhan for R.4

ORDER

**IA No. 165 of 2013
(Appl. for Restoration)**

The learned counsel for the Applicant seeks permission for withdrawal of this Application.

Permission is granted. Accordingly, the I.A. No. 165 of 2013 is dismissed as withdrawn.

**IA No. 174 of 2013
(Appl. for setting aside the Order)**

This Application has been filed by the learned counsel for the Applicant under Section 120 (2) (h) of the Act to set aside the *ex-parte* Order passed on 03.05.2013.

In this Application, Mr. Buddy A. Ranganadhan takes notice on behalf of the Respondent No. 4.

Post the matter on **08.08.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vt